

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No.61/6154/2021



This the 23rd day of July, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

1. Sourav Singh aged 32 years S/o Sh. Sooba Singh, R/o Village Jawala P/o Kote Tehsil and District Jammu & Anr.Applicants

(Advocate:- _____)

Versus

1. State of Jammu and Kashmir through Commissioner Secretary to Government Revenue Department Civil Secretariat J&K Government, Jammu.Respondents

2. Service Selection Board, through its Secretary Sehkari Bhawan Rail Head Complex, Jammu.Respondents

(Advocate: Mr. Amit Gupta, AAG)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Learned counsel for the respondents submits that the present TA has become infructuous.

2. Despite the case being listed in the regular cause list, the applicant has not joined the video conference today. It seems that the grievance of the applicant has been redressed therefore; he is not interested to pursue the case. Accordingly, the TA is dismissed as infructuous.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Sushil